

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85699 of 2014

(Arising out of Order-in-Original No.104/MAK(104)COMMR/RGD/13-14 dated 21.11.2013 passed by Commissioner of Central Excise & Service Tax, Raigad)

Ultratech Cement Ltd.

.....Appellant

Navi Mumbai Cement Unit, Plot No.53,
Sector-I, Dronagiri Industrial Area,
Post JNPT Nhava Sheva,
Navi Mumbai 400 707.

VERSUS

**Commissioner of Central
Excise, Raigad**

.....Respondent

Utpad Shulk Bhavan Plot No.1, Sector – 17,
Khandeshwar, Navi Mumbai – 410206.

Appearance:

Shri Sachin Mishra, Advocate for the Appellant

Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87114/2021

Date of Hearing : 11.11.2021

Date of Decision : 11.11.2021

PER : RAMESH NAIR

Since the case has already been settled under SVLDRS, 2019 and appellants have submitted SVLDRS-4 Certificates, copies of the same were also served to the Revenue. In this position, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(C.J. Mathew)
Member (Technical)**

**(Ramesh Nair)
Member (Judicial)**

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